

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 111
(IB)-914(PB)/2019

IN THE MATTER OF:

Ms. Shelly Arora Applicant/petitioner

v.

Sepset Properties Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.01.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Vivek Kohli, Mr. Kartikeya Jain & Mr. Vivek Sinha, Advs.

For the Respondent: Mr. Abdhesh Chaudhary, Mr. Mukesh Tripathi, Mr. Manav Sharma and Ms. Shakshi Arora, Advocates

ORDER

Mr. Vivek Malik, learned counsel for the petitioner states that the parties have reached an amicable settlement vide a settlement deed dated 10.12.2019 and certain post-dated cheques have been handed over to the petitioner. He further states that he has instructions to apply for withdrawal of the petition with liberty to file fresh one in case the terms of the settlement are not complied with.

Learned counsel for the corporate debtor has no objection to the aforesaid course of action.

Having heard the learned counsel for the parties, CP No. (IB)-914(PB)/2019 is dismissed as withdrawn with liberty to file fresh one in case the settlement terms are not complied with or the cheques are dishonoured.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)